

STATEMENT-II

*Statewise Report for Foreign Direct Investment Cases
Approved by All Sections for the Period January
1992 to December 1995*

State	Jan'92-Dec'95	
	No.	Inves. (Rs. Crore)
Delhi	328	14551.86
Maharashtra	540	9283.95
West Bengal	120	4099.51
Tamil Nadu	367	3027.32
Gujarat	166	2619.76
Orissa	29	1919.74
Karnataka	264	1739.87
Andhra Pradesh	209	1514.28
Madhya Pradesh	68	1033.63
Uttar Pradesh	136	891.75
Punjab	46	753.15
Haryana	185	579.55
Rajasthan	97	479.06
Himachal Pradesh	18	296.11
Pondicherry	21	196.40
Goa	23	96.92
Kerala	35	90.81
Bihar	14	80.82
Chandigarh	10	72.36
Dadra & Nagar Haveli	13	63.15
Arunachal Pradesh	2	11.06
Daman & Diu	6	5.48
Assam	4	1.50
Andaman & Nicobar	5	0.98
Tripura	1	0.68
Lakshadweep	1	0.50
Others	1185	15526.77
	3893	58936.95

Export-Oriented Units in Rajasthan

1164. SHRIMATI VASUNDHARA RAJE : Will the Minister of INDUSTRY be pleased to state :

(a) the number of large and medium industrial units set up in public sector in Rajasthan;

(b) how many of them are export-oriented units;

(c) whether the Government propose to set up some more export-oriented units in that state; and

(d) if so, the details of the programme made in this regard for 1996-97?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). As on 31.3.1994 upto which

period only information is available, there were six Central Public Sector Enterprises with their registered Office in the State of Rajasthan and none of them is export oriented unit.

(c) and (d). There is no proposal at present to set up new industries at grass root level in public sector in Rajasthan during 8th Five Year Plan.

[Translation]

Lokayukta Institution.

1165. SHRI SATYA DEO SINGH :
SHRI VINAY KATIYAR :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Lokayukta institution in U.P. has hardly made any contribution in containing corruption in the State;

(b) if so, whether any action has been taken by the Government for removal of short comings in the Lokayukta institution; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KAHALP) : (a) to (c). The information is being collected and will be laid on the Table of the House

Recovery of Loan

1166. SHRI MAHESH KUMAR M. KANODIA : Will the Minister of FINANCE be pleased to state :

(a) the comparative details in regard to the recovery of loans from industrial and agricultural sectors as on April 30, 1996;

(b) whether the amount of bank loans being given to the industrial sector is increasing as compared to the agricultural sector; and

(c) if so, the reasons for ignoring agricultural sector in the matter of granting loans?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) As per information available from Reserve Bank of India (RBI), overdues as a percentage of outstanding advances of public sector banks as on September 1994 (latest available) were as follows :

Large and medium industries	15.76%
Small Scale Industries including industrial estates	24.46%
Agriculture	24.95%

(b) On the basis of provisional data on sectoral deployment of credit, the RBI has reported that the